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**Crl. Misc. (B) Case No. 484/2020**

**ORDER**

**21-09-2020**

CD of Lahoal PS Case No. 195/2020 under Section 366-A IPC received in connection with pre-arrest bail prayer of accused petitioner Sri Robin Robidas.

Vide order dtd. 11-09-2020, prayer for pre-arrest bail to the accused Sri Robin Robidas was allowed with a direction to appear before the OC of Lahoal Police Station along with the victim girl within five days.

Vide petition No. 1168/2020, the accused petitioner has stated that on 14-09-2020, he along with the victim girl appeared before the OC of Lahoal Police Station and gave their statements.

Learned advocate for the accused petitioner submitted that the statement of the victim girl was recorded under Section 164 CrPC also.

Further submission is that the victim girl went with the accused petitioner on her own volition out of her love and presently, she is staying with the accused petitioner.

Learned advocate submitted that age of the girl is 17 years 10 months and she was given in jimma of her mother, but her parents allowed the victim girl to stay with the accused petitioner as husband and wife.

Gone through the CD.

The victim girl has mentioned her age as 17 years 9 months and eloped with the accused out of love, as her parents were against her relationship with the accused. She has also mentioned about their marriage.

In view of above, there is no ground for detention of the accused petitioner. The interim anticipatory bail granted vide order dtd. 11-09-2020 is hereby made absolute.

Return the CD along with the copy of this order.

Misc. case stands disposed off.

Let a copy of this order be released as certified to be true copy under the signature of the Bench Assistant.

*[Handwritten Signature]*  
21-9-2020  
Seetha Srinivas  
Dhanuagan